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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 14.08.2025

+ <u>CRL.M.C. 5618/2025 & CRL.M.A. 24082/2025</u>

SUKHJIT SINGH & ORS.Petitioners

Through: Ms. Chander Nigam & Ms. Sangita

Nigam, Advocates

versus

THE STATE OF DELHI & ANR.Respondents

Through: Mr. Amit Ahlawat, APP for the State

with SI Sunil Kumar, PS Ambedkar Nagar and SI Bheem Singh, PS ACB Ms. Anmol Kaur and Mr. Gaurav Bidhuri, Advocates for R-2 with R-2

in person.

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 224/2023 of PS Ambedkar Nagar for offence under Section 498A/406/506/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.
- 2. Learned APP accepts notice and submits that State has no serious objection to this quashing petition.
- 3. Respondent no. 2 present in Court with her counsel and identified by





Investigating Officer/SI Bheem Singh accepts notice.

- 4. I have spoken with respondent no. 2 in Hindi and she states that she has compromised the matrimonial disputes with her husband petitioner no. 1 and the remaining petitioners. It is stated by respondent no. 2 that marriage between her and petitioner no. 1 stands dissolved by way of decree of divorce and there was no child born out of their wedlock. Respondent no. 2 further states that towards her entire *stridhan* and alimony, she has received full and final settlement amount of Rs. 7,95,000/-, out of which the last installment of Rs. 1,95,000/- has been received by her today by way of demand draft from the petitioners. Respondent no. 2 submits that she does not want to pursue prosecution of the petitioners.
- 5. Having spoken with respondent no. 2, I am satisfied that it would be in the interest of justice not to push the parties through trial.
- 6. Therefore, the petition is allowed and the FIR No. 224/2023 of PS Ambedkar Nagar for offence under Section 498A/406/506/34 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

GIRISH KATHPALIA (JUDGE)

AUGUST 14, 2025 'rs'